

and indicate growing convergence with previous year's activity levels. However, data referred to in part (d), is not centrally maintained.

Political prisoners lodged in jails

393. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of political prisoners that are currently under trial in jails across the country; and

(b) the total number of convicted political prisoners currently lodged in jails across the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) This information is not maintained by National Crime Records Bureau (NCRB), which compiles prison statistics reported to it by States and Union Territories, and publishes it in its annual report 'Prison Statistics India'.

(b) Does not arise in view of reply to part (a) above.

Cases registered under anti-terror laws

394. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of cases that have been registered under Anti-terror laws in the past three years;

(b) the total number of people arrested under anti-terror laws in the past three years;

(c) the total number of cases under Anti-terror laws where the trial has commenced; and

(d) the total number of cases under Anti-terror laws where one year has elapsed since registration of FIR but Chargesheet in yet to be filed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. However, National Crime Records Bureau (NCRB) is the Central Agency which compiles the data on crimes as reported

by States and Union Territories and publishes the same in its annual publication "Crime in India". The latest published report is of the year 2018. As per report, a total of 922, 901 and 1182 cases were registered and a total of 999, 1554 and 1421 persons were arrested under the Anti-terror law *i.e.* Unlawful Activities (Prevention) Act, 1967 (UAPA) in the country during the year 2016, 2017 and 2018 respectively.

(c) and (d) As per information received from NCRB, there are a total of 232, 272 and 317 cases, wherein chargesheet has been filed by the security agencies with respect to the cases registered under Anti-terror law *i.e.* Unlawful Activities (Prevention) Act, 1967 (UAPA) in the country during the year 2016, 2017 and 2018 respectively. Further, in the year 2017 and 2018, the number of chargeheests submitted in one to two years are 92 and 52 and after two years are 31 and 10 respectively.

Use of Government buildings for ARHCs in Bangalore

395. SHRI MALLIKARJUN KHARGE: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the Government buildings which are being used under the Affordable Rental Housing Complexes (ARHCs) scheme for migrants workers/ urban poor in the city of Bangalore;

(b) how many new ARHCs' construction has been started in Bangalore;

(c) the total number of migrant workers/urban poor residing in each Complex in the city of Bangalore; and

(d) the steps being taken to ensure that adequate social distancing is followed in such Complexes to prevent the spread of COVID-19?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) Scheme for Affordable Rental Housing Complexes (ARHCs), a sub-scheme under Pradhan Mantri Awas Yojana-Urban (PMAY-U), for providing accommodation at affordable rent to urban migrants/ poor has been launched on 31.07.2020 after approval, of the Union Cabinet. It's Operational Guidelines along with other implementation framework have been circulated to all States/Union Territories (UTs) for planning and implementation. A draft Memorandum of Agreement (MoA) has been circulated to all States/UTs to sign with Ministry of Housing and Urban Affairs (MoHUA), Karnataka is one of the 17 States/UTs, which